

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
LOK SABHA
UNSTARRED QUESTION NO. 1681
TO BE ANSWERED ON 27.07.2016**

Integrity in Sports

**1681. SHRI JANARDAN SINGH SIGRIWAL:
SHRI ANIL SHIROLE:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the self-regulating structures within sports administrations are not adequate to protect honest sportspersons and uphold the highest integrity in the field of sports;**
- (b) if so, the details thereof;**
- (c) whether the Government proposes to bring a legislation to check corrupt practices in sports, like betting, age fraud, doping, match fixing and deliberate under performance; and**
- (d) if so, the details thereof and the steps taken by the Government in this regard?**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS & SPORTS
(SHRI VIJAY GOEL)**

(a) to (d): Madam, the various National Sports Federations (NSFs) though responsible for development and promotion of sports, are not armed with adequate legal provisions to curb the incidents of unfair practices in sports. Under the existing laws, law enforcement agencies of the Government take action to curb the incidents of unfair practices in sports. However, the Government has felt the need to enact a standalone legislation to prevent and combat sporting fraud affecting the integrity of sports and fair play in relation to national and international sporting events and for matters incidental thereto which includes match fixing and deliberate under-performance, etc. Accordingly, the Government has formulated a draft legislation. The Bill defines sports frauds, provides for punishment to offenders and also mentions the court competent to try cases.

Action in doping cases are taken as per rules of National Anti-Doping Agency (NADA) and World Anti-Doping Agency (WADA). For age frauds, detailed instructions have been issued by the Government and these are part of the National Sports Development Code of India.
